SHRI S. S. AHLUWALIA : *

THE VICE-CHAIRMAN (SH-JAYANTHI NATARA-RIMATI JAN): I am sorry, Mr. Ahluwalia, I can't allow you to speak about another Member. You cannot make an allegation against another Mem ber of Parliament...... (Interrup) tions) I am sorry, I cannot allow you to make an allegation against another Member of Parliament. Ple ase sit down. I can't allow an allega against another Member tion of Parliament. It will not go on record (Interruptions)

I am sorry. Please don't make any allegations about other Members of Parliament. It will not go on record. Kindly sit down. You cannot raise it in this House. It has nothing to do with any Member of this House. We are taking up the Constitution (Sixty-Fourth Amendment) Bill.

Yes, Mr. Subramanian Swamy. जो जोन्द्रजी: सिंह जहन्द्र निया *

RE. DEMAND FOR A STATEMENT ON NEPAL

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh) :"*Mada'm, this House was given a solemn assurance by the Leader of the House, Mr. Guruoadaswamy, that there, would be' discussion 'or a statement on • Napa!. So far nothing, has come. There is -no announcement -also if they .vant.t© chicken out, of .this. He must make¹ a¹ statement when he has given the assurance.

THE VICE-CHAIRMAN, (SH-/ RIMATI JAYANTHI NATAR-A-'. JAN): Dr. Swamy, you have to approach the Chairman.

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*Not recorded:

, SHRI. SUBRAMANIAN SWAMY: No, no. He gave an assurance on the floor of the House.

THE LEADER OF THE HOUSE (SHRI M.. S. GURUPA-DASWAMY): Madam, may I say ? I said the other day that the Govern ment is prepared to make a state ment on Nepal also. But I also saidthat the official business has to be completed and that the Business Advisory Committee has to decide this question.

SHRI SUBRAMANIAN SWA-MY : You did not say that. It Was an unconditional offer.

SHRI M. S. GURUPADASWA-MY : No. I know my words.

SHRI SUBRAMANIAN SWA-MY: You want to chicken out of this.

SHRI M. S. GURUPADASWA-MY: The Business Advisory Committee has to take into consideration all the business before the House, and it would decide about it. *{Interruptions*).

THE VICE-CHAIRMAN (SH-RIMATI JAYANTHI NATARA-JAN): I am sure that will be considered. Yes, Mrs. Satya Bahin. One minute I am identifying one by one. Mrs. Satya Bahin, is it/a¹ point of, order ? What are: you ruising ?

अग्निती ात्या बहिन : मैडम यह पेपर में भी ग्राया है। हमारे माननीय गई मंती जी यही पर बैठे हैं, आरतीय जनता पार्टी के hords there as even blachin 1.1

THE VICE-CHAIRMAN (SH-, RIMATI JAYANTHI; NATARA-.: JAN): No. I will not allow you to say any thing. You cannot make an allegation about, another, party. You. have to ask for permission from the Kindly sit कि ... (व्यवधान)...

SHRI SUBRAMANIAN SWA-MY: The atrocity is the same whether one is a Member of Parliament or not.

डा. रस्नाकर पाण्डेय (उत्तर प्रदेश) : महोदया, ग्रासाम, नागालैण्ड और मणिपुर में जो टैरेरिस्ट गतिविधियां हैं वे बड़ो तेजी से बढ रही हैं । ग्रसम में यूनाइटेड लिबरेगन फंट ... (ब्यवधान)...

THE VICE-CHAIRMAN (SH-RIMATI JAYANTHI NATARA-JAN): You don't have permission. Dr. Pandey, I thought it was a point of order. I cannot allow you without the permission of the Chairman. I am calling the Home Minister for the Sixty-Fourth Amendment. I am not allowing any point of order. This is zero hour. (Interruptions) Dr. Pandey, kindly sit down. I am not allowing you to raise it ecause you have not got permission of the Chairman. I thought it was a point of order. I am identifying the Home Minister, Mufti Mohammad Sayeed to move the Constitution (Sixty-Fourth Amendment) Bill. (Interruptions) I have identified the Home Minister. Kindly sit down.

भी दयानःद सहाय (बिहार): बिहार में दिन-दहाड़े 6 लोगों का मर्डर हुआ है (व्यवधान)....

THE VICE-CHAIRMAN (SH-RIMATI JAYANTHI NATARA-JAN): No. *(Interruptions)* Please hear me. I cannot allow you to say anything without the. permission of the Chairman. What you have said has already gone on record. Now kindly sit down and allow the House to function. What you have said has already gone on record about the atrocities on women. It is already on record. I am sure the Home Minister will look into it. Kindly sit down. He has heard it. It is on record, what you have said about atrocities against women. Atrocities against women is the concern of the whole House. I am sure he will look into it. Kindly allow the House to take up the Constitution (Sixty-Fourth Amendment) Bill.

SHRI DAYANAND SAHAY: Madam, six persons have been killed in Bihar. (Interruptions)

THE VICE-CHAIRMAN (SH-RIMATI JAYANTHI NATARA-JAN): Please sit down. You ask for permission from the Chairman. Without Chairman's permission you cannot raise it If the Chairman allows it, I will allow it. Now there is no permission. *(Interruptions)* Mr. Dayanand Sahay, I have already said that I cannot allow you. Kindly allow the Leader of the House to speak.

SHRI M. S. GURUPADASWA-MY: I have to make a request to you that we may skip the lunch hour today so that a larger number of Members can be accommodated in the discussion.

THE VICE-CHAIRMAN (SH-RIMATI JAYANTHI NATARA-JAN): If the House agrees, we can skip the lunch hour.

THE VICE-CHAIRMAN (SH-RIMATI JAYANTHI NATARA-JAN): Kindly sit down. I cannot allow. Don't disturb the House any more.

CONSTITUTION (SIXTY FOURTH AMENDMENT) BILL, 1990

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHA-MMAD SAYEED): Madam I beg to move:

"That the Bill further to am end the Constitution of India, be taken into consideration."